GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:391 ANSWERED ON:07.07.2009 COMMUNAL RIOTS Ray Shri Rudramadhab

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has conducted any investigations into incidents of communal riots in Orissa; and
- (b) if so, the details and outcome of the investigations alongwith the special package for rehabilitation provided to the victims of such riots?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

- (a): No, Madam.
- (b): The Government of Orissa has reported that the following relief and rehabilitation measures have been provided to the victims of communal violence that took place in the State in second half of 2008:
- (A) From Prime Minister's National Relief Fund (PMNRF):
- (i) Assistance of Rs. 20,000/- each for fully damaged houses for 1193 houses (Rs. 238.60 lakh)
- (ii) Assistance of Rs. 2 lakh each for 21 fully damaged public institutions (Rs. 42 lakh)
- (iii) Assistance of Rs. 10,000/- each for partially damaged 3232 houses (Rs. 323.20 lakh)
- (iv) Assistance of Rs. 1 lakh each for 51 partially damaged public institutions (51 lakh)
- (B) From Chief Minister's Fund;
- (i) Rs. 2 lakh ex-gratia to the next of kin of the persons who died due to communal/ethnic violence.
- (ii) Construction assistance for 1069 fully damaged dwelling houses @ Rs. 50,000/- and for 2807 partially damaged dwelling houses @ Rs. 20,000/-.
- (iii) Assistance for damage to shops/shops cum residences @ Rs. 15,000/- to Rs. 40,000/- depending on damage assessment.
- (iv) Assistance for Bicycle damage @ Rs. 2000/-
- (v) Assistance for damage to public institutions like school, clinic, hospital, hostel and orphanages etc. @ Rs. 2 lakh.
- (vi) Relief kits for families returning to villages consisting of food, material for hygiene and sanitation, household kit and other materials.
- (vii) Compensation for damaged Prayer Halls and Churches:
- (a) For Prayer Halls;
- (1) Fully damaged Rs. 50,000/-
- (2) Severely damaged Rs. 20,000/-
- (3) Partially damaged Rs. 10.000/-
- (b) For Churches:
- (1) Severely damaged: Rs. 2 lakh

(2) Partially damaged: Rs. 1 lakh

In addition, the State Government has submitted proposals to the Central Government for providing assistance to the families of the victims of the violence under "Scheme for Assistance to Victims of Terrorist and Communal Violence". The assistance amounting to Rs. 3 lakh each has so far been approved in 28 cases.